

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:4358
ANSWERED ON:18.12.2001
NORMS FOR PURCHASE AN FINANCIAL CEILING IN KVS
JAINARAIN PRASAD NISHAD

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government have fixed norms for purchase and financial ceiling in the Kendriya Vidyalaya Sangathan;
- (b) if so, the details thereof;
- (c) whether there are some penalty provisions for group 'A' officers and the principals for overlooking the laid down procedure for purchase and indulging in arbitrariness in this regard;
- (d) if so, the details thereof;
- (e) whether any complaints have been received in this regard;
- (f) if so, the details thereof; and
- (g) the action taken by the Government thereon?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (PROF. RITA VERMA)

(a)&(b) : With regard to norms for purchase and financial ceilings, Kendriya Vidyalaya Sangathan generally follows the provisions contained in the General Financial Rules, 1963 and the Delegation of Financial Powers Rules, 1978. However, keeping in view the organizational requirements, decisions taken by the Finance Committee and the Board of Governors from time to time in this regard are also followed.

(c)&(d): Disciplinary action as per CCS(CCA)Rules, 1965 is taken against the Group 'A' Officers and Principals, against whom prima-facie case of financial irregularities are made out and if found guilty during the course of inquiry, penalty as per Rule 11 of CCS(CCA)Rules, 1965 are imposed.

(e) Yes, Sir.

(f)&(g): The complaints received against Group 'A' Officers and Principals are at various stages of consideration.